

PROCEEDINGS OF THE PRINCIPAL DISTRICT JUDGE, ARIYALUR.

Present: **Tmt.M.D.Sumathi, B.Sc.,B.L.,**
Principal District Judge,
Ariyalur.

A.No. 203/2016

Dt. 08.10.2020.

Sub: Constitution of District Court Management System Committees –
Reconstitution orders – Issued – Reg.

- Ref: 1. Letter received from Hon'ble High Court, Madras in Roc. No. 4/2016/OSD/Spl.Cell-CJCS, Dated 08.08.2016.
2. This Court's Proceedings in A.No.203/2016, dated. 30.08.2016.
3. This Court's Proceedings in A.No.203/2016, dated. 02.08.2019.
4. Official Memorandum of the Hon'ble High Court, Madras in R.O.C.No.707/2020/RG-B+92, Dated. 13.03.2020.
5. This Court's Office note order, dated. 08.10.2020.

ORDER:

As per the directions given by the Hon'ble High Court, Madras in the reference 1st cited above District Court Management System Committee is reconstituted w.e.f. 08.10.2020 in the Ariyalur District as follows.

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| 1. | Tmt.M.D.Sumathi, B.Sc.,B.L.,
Principal District Judge, Ariyalur | Members |
| 2. | Thiru.M.Sanjeevi Baskr, M.A., M.L.,
Chief Judicial Magistrate, Ariyalur | Members |
| 3. | Tmt.K.Alli, B.A., B.L.,
Secretary, District Legal Services Authority /
Principal Sub Judge (FAC), Ariyalur | Members |
| 4. | Thiru.R.Justus, Court Manager,
Principal District Court, Ariyalur | Coordinator |

The following Guidelines are also formulated for effective functioning of the District Court Management system committee.

1. A National Framework of Court Excellence (NFCE) that will set measurable performance Standards for Indian Courts, addressing issues of quality, responsiveness and timeliness.
2. A system for monitoring and enhancing the performance parameters established in the NFCE on quality, responsiveness and timeliness.
3. A system of Case Management to enhance user friendliness of the Judicial System.
4. A National System of Judicial Statistics to provide a common national platform for recording and maintaining judicial statistics from across the country. NSJS

should provide real time statistics on cases and courts that will enable systematic analysis of key factors such as quality, timeliness and efficiency of the Judicial system across courts, districts/states, types of cases, stages of cases, costs of adjudication, time line of cases, productivity and efficiency of courts, use of budgets and financial resources. It would enhance transparency and accountability.

5. A Court Development Planning System that will provide a framework for systematic five year plans for the future development of the Indian judiciary. The planning system will include individual court development plans for all the courts.
6. A Human Resource Development Strategy setting standards on selection and training of judges of subordinate courts.

The above committee shall be the District Court Management System Committee for effecting five plus zero pendency in all courts of Ariyalur District.

/Sd./- M.D.Sumathi /
Principal District Judge,
Ariyalur.

To:

1. Thiru.M.Sanjeevi Baskr, M.A., M.L., Chief Judicial Magistrate, Ariyalur.
2. Tmt.K.Alli, B.A., B.L.,, Secretary, District Legal Services Authority /
Principal Sub Judge (FAC), Ariyalur.

Copy to:

1. The Additional District Judge, Ariyalur.
2. The Sessions Judge, Fast Track Mahila Court, Ariyalur.
3. The Judge, Family Court, Ariyalur.
4. The Chief Judicial Magistrate, Ariyalur.
5. The Principal Sub Judge, Ariyalur.
6. The Additional Sub Judge, Ariyalur.
7. The Sub Judge, Jayankondam.
8. The Special Judge No.I & II, Jayankondam.
9. The Principal District Munsif /Additional District Munsif, Ariyalur.
10. The District Munsif, Jayankondam.
11. The Judicial Magistrate No.I & II, Ariyalur
12. The Judicial Magistrate No.I & II, Jayankondam.
13. The District Munsif – cum – Judicial Magistrate, Sendurai.
14. The Judicial Magistrate, Additional Mahila Court, Ariyalur.
15. The Court Manager, Sharishtadar (Admin & Judicial), Head Clerk (Admin & Judicial) & System Officer, Principal District Court, Ariyalur.
16. The file.